

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2018  
ANSWERED ON 22<sup>ND</sup> SEPTEMBER, 2020**

**ENCROACHMENT ON NHAI LAND**

**2018. SHRI JANARDAN SINGH SIGRIWAL:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the number of cases of encroachment on the land under the National Highways Authority of India (NHAI) in the country came to the notice during the last three years and the current year and the number of cases in which action has been taken against the persons found responsible/guilty for such encroachment, State/UT-wise;**
- (b) whether the Government is aware of encroachment by the local administration on the land under NHAI along the National Highways passing through Bihar;**
- (c) if so, the action taken to remove such encroachment and against the persons found guilty for such encroachment;**
- (d) whether the Government proposes to secure the said land by putting in place wire fencing or by erecting wall etc.; and**
- (e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[GEN. (DR.) V. K. SINGH (RETD.)]**

**(a) to (e) Removal of encroachment is a continuous process. Removal of encroachment is done with the help of District Administration as per the provisions of the Control of National Highways (Land and Traffic) Act, 2002 as and when required. No encroachment by local administration on the land under NHAI along the National Highways passing through Bihar has come to notice.**

\*\*\*\*\*